

and widely used Medicines are on relentless rise;

(b) if so, the reasons thereof;

(c) whether the Government propose to bring the prices of such drugs under control;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the specific steps taken or proposed to be taken to ensure that provision of Drug Price Control Order are not violated by the drug units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). No, Sir. However in a situation of rising costs of inputs some amount of price increase is unavoidable Medicines based on imported inputs have registered comparatively higher price increase due to exchange rate adjustment.

(c) to (e). The prices of scheduled formulations are fixed under DPCO 1987, in accordance with a formula and fixed norms, which keep the prices of these formulations under adequate check.

(f) As and when any violation of DPCO 1987 is noticed, Government takes appropriate action under the relevant provisions of DPCO 1987.

#### **Investment by NRIs**

196. SHRI. ANAND RATNA MAURYA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have fixed any limit for investments by NRIs in establishing industries in India;

(b) if so, the details thereof;

(c) whether they will carry all the profits to their place or it will remain in the country; and

(d) the steps proposed to be taken by the Government to keep the money in India?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (d). Government of India in Ministry of Finance have decided to permit Non-resident Indians and Overseas Corporate Bodies predominantly owned by them to invest upto 100% of the equity in high priority industries and other industries subject to the conditions laid down vide Press Note dated 28th October, 1991.

[*Translation*]

#### **Facilities to Durga Park Colony**

197. SHRI. RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to State:

(a) whether Durga Park Colony on Dabri Najipur Road, New Delhi-45 is a regularised Colony;

(b) if so, whether all the facilities available in a regularised colony have been provided by Delhi Development Authority to this colony also;

(c) if not, the reasons therefor and the steps being taken by the Government to provide all the facilities; and

(d) the details of the steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI. M. ARUNACHALAM): (a) No, Sir.

(b) to (d) In view of reply to part (a) above, the question does not arise.

#### **HUDCO Loan for Construction of Units**

198. SHRI. RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether loan has been allocated by HUDCO for 8034 house building schemes;

(b) whether this loan will be utilized for the construction of 48 lakhs dwelling units;

(c) whether the position of Bihar is the lowermost in the list of per-capita loans allocated to various States;

(d) if so, the reasons therefor;

(e) the details of remedial measures being adopted by the Government to increase the amount of per capita loan to the backward State of Bihar; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI. M. ARUNACHALAM): (a) and (b). As on 31.10.1991 HUDCO has sanctioned 8156 schemes for loan assistance to various agencies in different States/Union Territories which will enable construction of about 48.09 lakhs dwelling units.

(c) and (d). As on 31.10.1991 HUDCO has sanctioned 99 schemes with a loan component of Rs.110.22 crores to various agencies in the State of Bihar. This will enable construction of 122396 dwelling units and development of 4078 plots. The loan availed by the agencies in the State of Bihar is comparatively low taking into account the area and population of the State. The main reason for low drawal of loan in the State of Bihar from HUDCO is non-submission of

adequate schemes to HUDCO, delay of borrowing agencies in documentation of schemes sanctioned to them due to delay in providing State Government guarantee etc.

(e) and (f). At the beginning of every year HUDCO makes loan allocations to various States/Union Territories based on the criteria of area and population criteria. The amount allocated is intimated to the State Governments/Union Territory administrations to enable them to formulate appropriate schemes and for submission to HUDCO. To follow this, up, HUDCO officers constantly interact with the officers of the State Governments and the housing agencies to persuade them to send schemes to HUDCO as per HUDCO guidelines and to advise on constraints in preparing schemes. HUDCO has also established a Development Office at Patna to liaise with various agencies in Bihar and help them speed up the procedures.

#### **Representation on U.P.S.C.**

199. SHRI. RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of Members in the Union Public Service Commission at present;

(b) whether representation to various States is considered while nominating the Members;

(c) the Authority who nominate these Members;

(d) whether there are any vacancies of Members at present; and

(e) if so, the time by which these vacancies are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Union Public Serv-